

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-21/2008/ 9634 1A**

From :- Smti. Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Gote Mega,  
District & Sessions Judge,  
Ziro, Arunachal Pradesh.

Dated Guwahati, <sup>16</sup>24 September, 2024.

Sub:- **Earned leave.**

Ref:- No. DSC(Z)/PF-23/2023/34/63 dated 20.09.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **thirteen days earned leave from 23.09.2024 to 05.10.2024, along with station leave permission from 23.09.2024 to 13.10.2024**, subject to submission of his Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench. Further, you are asked to hand over charge of your Court and Office to the Chief Judicial Magistrate cum Civil Judge (Sr. Division), Ziro.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2008/9635-9636 1A, dated , 24-09-24**

Copy to:

1. The Joint Registrar, Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

*Pruthi*